NATIONAL HUMAN RIGHTS COMMISSION

FREE PRESS JOURNAL, Mumbai, 16.5.2025
Page No. 17, Size:(8.77)cms X (10.31)cms.

RAPE AND BLACKMAIL CASE

NHRC team asks cops to ensure action against Club 90 operators

Club was hangout of the accused involved in the case

Our Staff Reporter

BHOPAL

The team of National Human Rights Commission on Thursday reviews the ongoing investigation into the rape and blackmailing of private college girls in Bhopal. The team met the victims and also the police officials carrying out investigation in the case. In all five FIRs have been registered in connection with the cases in Bag Sewania, Aishbagh, Ashoka Garden and Jehangirabad police stations.

The panel also asked police to ensure action against operators of Club 90, the hangout of the accused involved in the case. Although the administration has demolished the club, no FIR has been registered against those operating the club.

The three-member team, headed by NHRC member Priyank Kanungo, reviewed the investigations being carried out against the prime accused and his aides for allegedly sexually assaulting and blackmailing girls from a private college using their private videos. The team advised investigators to include additional points in their probe and urged them to build a strong case against the accused to ensure they receive capital punishment for the crimes.

Team urges police to build a strong case against to ensure accused receive capital punishment for the crimes

Kanungo stated that the team also visited the college and collected information regarding the accused who had studied there. The NHRC instructed the college administration to ensure the safety of girl students and to take action on their complaints.

Kanungo in his post on X questioned the police for not taking appropriate action against those running the Club 90, where the prime accused Farhan Khan used to take the victims. He said that the Club, located near the college, was a hangout of criminals involved in the case. However, on receiving the notice from NHRC the administration demolished the hotel but failed to collect any forensic evidence from the site before razing it down. Besides, no FIR has been registered against the persons operating the hotel, he added.

He also uploaded a video of Club 90 showing cabins at the hotel equipped with beds and other facilities. It is alleged that the students and other couples were provided private cabins in return of hefty cash.

HITAVADA, Bhopal, 16.5.2025
Page No. 4, Size:(19.82)cms X (8.16)cms.

NHRC team probes rape, blackmail case, raises concerns over police action

■ **Staff Reporter**

A THREE-MEMBER National Human Rights Commission (NHRC) team, led by member Priyank Kanungo, conducted an in-depth investigation into the high-profile rape and blackmail case in Bhopal on Thursday. The team met with victims and police officials handling five FIRs filed at Bag Sewania, Aishbag, Ashoka Garden, and Jehangirabad police stations, focusing on the actions of prime accused Farhan Khan and his associates.

The NHRC team reviewed the ongoing investigations and provided recommendations to strengthen the probe, urging authorities to ensure a thorough investigation to secure capital punishment for the accused. The team also visited TIT College on Raisen Road, where some of the accused were former students, and issued directives to enhance safety measures for female students. Instructions were given to the college administration to promptly address students' complaints and implement robust security protocols.

In a post on X, Kanungo criticised the local police for failing to act decisively against those operating Club 90, a hotel near the college allegedly used by Farhan Khan to exploit victims. He highlighted that the hotel, known as a hub for criminal activities, was demolished by the administration after NHRC issued a notice, without collecting critical forensic evidence. Kanungo pointed out that no FIR has been filed against the hotel's operators, raising questions about the investigation's thoroughness.

Kanungo shared a video on X showcasing Club 90's private cabins, equipped with beds and other amenities, allegedly offered to students and couples for high fees. NHRC's intervention underscores concerns about the systemic lapses that allowed such activities to persist near an educational institution.

The team's visit follows reports of a criminal network targeting female students, involving rape, blackmail, and coercion, with parallels to the 1992 Ajmer scandal. Five accused, including Farhan Khan, have been arrested, while one remains at large. The NHRC has called for a comprehensive probe to uncover any additional victims and ensure justice, emphasising the need for accountability at all levels.

STATESMAN, Bhubaneswar, 16.5.2025
Page No. 3, Size:(15.66)cms X (10.97)cms.

NHRC seeks ATR on toilets in primary schools

STATESMAN NEWS SERVICE
BALASORE, 15 MAY:

The National Human Rights Commission (NHRC) has directed the Secretary, School & Mass Education Department, to submit action taken report on the facts as mentioned in the report of the District Magistrate, Bhadrak and District Education Officer, Bhadrak on the issue of lack of toilets in Primary Schools situated in the district headquarter.

Considering the petition filed by Activist–Lawyer Radhakanta Tripathy and the reply submitted by the District Collector and the District Education Officer, the NHRC passed the order.

Tripathy in his petition had submitted that due to lack of toilets, the students of Elkha Project Upper Primary School, Apartibindha, Mirzapur UGME school, and the Government Upper Primary School, Patanasahi, of district Bhadrak were suffering. He had submitted that India's first Bio-Toilets were established in Bhadrak district but due to apathy of administration and failure of the concerned authorities the same could not be sustained.

The NHRC sought reply from the Authorities within six weeks. A copy of the order also been marked to the Chief Secretary for information.

The NHRC observed in the case of J.K. Raju vs. State of Andhra Pradesh, the Supreme Court ruled that separate toilets for boys and girls, as well as drinking water facilities, are integral to the Right to Education. These facilities are integral part of Free and Compulsory Education (RTE) Act, 2009 the Apex court observed ," said Tripathy.

NATIONAL HUMAN RIGHTS COMMISSION

FREE PRESS JOURNAL, Bhopal, 16.5.2025
Page No. 02, Size:(8.08)cms X (9.50)cms.

RAPE AND BLACKMAIL CASE

NHRC team asks cops to ensure action against Club 90 operators

Club was hangout of the accused involved in the case

Our Staff Reporter

BHOPAL

The team of National Human Rights Commission on Thursday reviews the ongoing investigation into the rape and blackmailing of private college girls in Bhopal. The team met the victims and also the police officials carrying out investigation in the case. In all five FIRs have been registered in connection with the cases in Bag Sewania, Aishbagh, Ashoka Garden and Jehangirabad police stations.

The panel also asked police to ensure action against operators of Club 90, the hangout of the accused involved in the case. Although the administration has demolished the club, no FIR has been registered against those operating the club.

The three-member team, headed by NHRC member Priyank Kanungo, reviewed the investigations being carried out against the prime accused and his aides for allegedly sexually assaulting and blackmailing girls from a private college using their private videos. The team advised investigators to include additional points in their probe and urged them to build a strong case against the accused to ensure they receive capital punishment for the crimes.

Team urges police to build a strong case against to ensure accused receive capital punishment for the crimes

Kanungo stated that the team also visited the college and collected information regarding the accused who had studied there. The NHRC instructed the college administration to ensure the safety of girl students and to take action on their complaints.

Kanungo in his post on X questioned the police for not taking appropriate action against those running the Club 90, where the prime accused Farhan Khan used to take the victims. He said that the Club, located near the college, was a hangout of criminals involved in the case. However, on receiving the notice from NHRC the administration demolished the hotel but failed to collect any forensic evidence from the site before razing it down. Besides, no FIR has been registered against the persons operating the hotel, he added.

He also uploaded a video of Club 90 showing cabins at the hotel equipped with beds and other facilities. It is alleged that the students and other couples were provided private cabins in return of hefty cash.

McAfee | WebAdvisor
Your download's being scanned.
We'll let you know if there's an issue.

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK BHASKAR, Bhopal, 16.5.2025

Page No. 5, Size:(19.33)cms X (6.85)cms.

लव-जिहाद: कॉलेज पहुंची आयोग की टीम, क्लब-90 भी देखा

आयोग की टीम ने पूरी की मामले की जांच, जल्द आ सकती है रिपोर्ट

भोपाल| राजधानी में कॉलेज छात्राओं से सामने आए लव-जिहाद मामले की जांच राष्ट्रीय मानवाधिकार आयोग की टीम ने पूरी कर ली। गुरुवार को टीम कॉलेज पहुंची। बताया जा रहा है यहां पर छात्र-छात्राओं से चर्चा हुई। साथ ही कॉलेज प्रबंधन से जानकारी ली। छात्राओं की सुरक्षा के लिए कॉलेज में क्या व्यवस्था है। कॉलेज की समितियां किस ढंग से काम कर रही हैं। शिकायत मिलने पर उसके निराकरण की क्या व्यवस्था है। यह सारी जानकारी ली। इसके बाद टीम क्लब-90 पहुंची। कुछ ही दिन पहले इसके अवैध हिस्से को तोड़ा गया है और लीज निरस्त की जा चुकी है। मामला खुलने के बाद यह बात सामने आई थी आरोपी, छात्राओं को यहां लाते थे। बीते दो दिन में आयोग की टीम ने एसआईटी से जानकारी ली।

Free Press Journal

Bhopal Rape And Blackmail Case: NHRC Team Asks Cops To Ensure Action Against Club 90 Operators

https://www.freepressjournal.in/bhopal/bhopal-rape-and-blackmail-case-nhrc-team-asks-cops-to-ensure-action-against-club-90-operators

Team urges police to build a strong case against to ensure accused receive capital punishment for the crimes

Bhopal (Madhya Pradesh): The team of National Human Rights Commission on Thursday reviews the ongoing investigation into the rape and blackmailing of private college girls in Bhopal.

The team met the victims and also the police officials carrying out investigation in the case. In all five FIRs have been registered in connection with the cases in Bag Sewania, Aishbagh, Ashoka Garden and Jehangirabad police stations.

The panel also asked police to ensure action against operators of Club 90, the hangout of the accused involved in the case. Although the administration has demolished the club, no FIR has been registered against those operating the club.

The three-member team, headed by NHRC member Priyank Kanungo, reviewed the investigations being carried out against the prime accused and his aides for allegedly sexually assaulting and blackmailing girls from a private college using their private videos.

The team advised investigators to include additional points in their probe and urged them to build a strong case against the accused to ensure they receive capital punishment for the crimes.

Kanungo stated that the team also visited the college and collected information regarding the accused who had studied there. The NHRC instructed the college administration to ensure the safety of girl students and to take action on their complaints.

Kanungo in his post on X questioned the police for not taking appropriate action against those running the Club 90, where the prime accused Farhan Khan used to take the victims. He said that the Club, located near the college, was a hangout of criminals involved in the case.

However, on receiving the notice from NHRC the administration demolished the hotel but failed to collect any forensic evidence from the site before razing it down. Besides, no FIR has been registered against the persons operating the hotel, he added.

He also uploaded a video of Club 90 showing cabins at the hotel equipped with beds and other facilities. It is alleged that the students and other couples were provided private cabins in return of hefty cash.

NDTV

College Students Rape & Blackmail Case: 'रैगिंग के नाम पर नशा करवाते थे और फिर दुष्कर्म करते थे आरोपी' NHRC के सामने पीड़िता का बड़ा खुलासा!

https://mpcg.ndtv.in/madhya-pradesh-news/big-disclosure-college-students-rape-blackmail-case-question-over-bhopal-police-action-nhrc-statement-victim-big-revealation-after-ragging-accused-rap-8421005

Question Over Bhopal Police Action: राजस्थान के अजमेर कांड की तर्ज पर भोपाल कॉलेज की हिंदू लड़कियों को लव जिहाद का शिकार बनाने के मामले में अब तक 6 पीड़िताएं सामने आ चुकी हैं, लेकिन भोपाल पुलिस की धीमी चाल पर राष्ट्रीय महिला आयोग के बाद अब मानव अधिकार आयोग ने भी सवाल उठाए हैं.

Victim Statement To NHRC: भोपाल कॉलेज में छात्राओं के साथ दुष्कर्म, ब्लैकमेल और लव जिहाद मामले में एक पीड़िता ने राष्ट्रीय मानवाधिकार आयोग को दिए एक बयान में बड़ा खुलासा किया है. पीड़िता के मुताबिक आरोपी रैगिंग के नाम पर कॉलेज की छात्राओं को नशा करवाते थे और फिर उनके साथ दुष्कर्म करते थे.

राजस्थान के अजमेर कांड की तर्ज पर भोपाल कॉलेज की हिंदू लड़कियों को लव जिहाद का शिकार बनाने के मामले में अब तक 6 पीड़िताएं सामने आ चुकी हैं, लेकिन भोपाल पुलिस की धीमी चाल पर राष्ट्रीय महिला आयोग के बाद अब मानव अधिकार आयोग ने भी सवाल उठाए हैं.

Kachcha Chittha: भोपाल कॉलेज रेप और ब्लैकमेल कांड के सातों दरिंदों की कुंडली, जानिए कैसे चंगुल में फंसी छात्राएं?

राष्ट्रीय मानवाधिकार आयोग ने भोपाल पुलिस की कार्रवाई पर खड़े किए सवाल

गौरतलब है राष्ट्रीय मानवाधिकार आयोग की जांच के बाद दिन प्रति दिन भोपाल कॉलेज में रेप, ब्लेकमेल और लव जिहाद का मामला बड़ा होता जा रहा है. पुलिसिया कार्रवाई पर भी सवाल खड़ा करते हुए आयोग के सदस्य प्रियंक कानूनगो ने कहा कि क्लब 90 पर भोपाल पुलिस द्वारा की गई. बुलडोजर की कार्रवाई संदेह के घेरे में आ गई है.

भोपाल कॉलेज स्टूडेंट्स लव जिहाद केस में अब तक हुए हैं कुल 3 बड़े डेवलमेंट

रिपोर्ट के मुताबिक भोपाल कॉलेज छात्राओं के साथ रेप, गैंगरेप, ब्लैकमेल और लव जिहाद केस में अब तक कुल 3 बड़े डेपलमेंट हुए हैं, लेकिन पुलिस हाथ पर हाथ रखे हुए हैं. राष्ट्रीय मानवाधिकार आयोग के हवाले से हुए ताजा खुलासे के बाद भी भोपाल पुलिस मौन है. सवाल है कि कौन हैं तीन नए अपडेट्स, जिसके खुलासे के बाद भी पुलिस की नींद नहीं टूटी है.

Bhopal Rape, Blackmail & Love Jihad Case: दुष्कर्म पीड़ित छात्राओं का वीडियो बनाने वाला आरोपी नबील गिरफ्तार, दूसरा अभी भी फरार

पिछले दो दिनों से भोपाल में मौजूद एनएचआरसी टीम की पूछताछ में एक पीड़िता ने बताया कि कॉलेज की छात्राओं को लव जिहाद का शिकार बनाने वाले आरोपी कॉलेज की छात्राओं की रैगिंग लेते थे और रैगिंग के नाम पर नशा करवाते थे, और फिर उनके साथ दुष्कर्म करते थे.

साल 2017 से हो रही थी कॉलेज की छात्राओं के साथ बदसलूकी, मौन रही पुलिस

नए खुलासे के मुताबिक साल 2017 से कॉलेज की छात्रों के साथ बदसलूकी हो रही थी, लेकिन पुलिस और कॉलेज प्रबंधन दोनों की ओर से मामले में लापरवाही बरती गई. बड़ी बात यह है कि पुलिस अभी तक एक आरोपी को गिरफ्त में नहीं ले पाई है. दुष्कर्म के मामले में एक आरोपी अबरार आज भी पुलिस की गिरफ्त से दूर है.

पीड़िता का खुलासा, रैगिंग के नाम पर नशा करवाकर दुष्कर्म करते थे आरोपी

दरअसल, पिछले दो दिनों से मानवाधिकार आयोग की टीम जांच के लिए भोपाल में है. एनएचआरसी द्वारा की गई पूछताछ में एक पीड़िता ने बताया कि भोपाल कॉलेज की छात्रों को रेप, ब्लैकमेल और लव जिहाद का शिकार बनाने वाले आरोपी कॉलेज की छात्राओं की रैगिंग लेते थे और रैगिंग के नाम पर नशा करवाते थे, और फिर उनके साथ दुष्कर्म करते थे.

Bhopal Rape & Blackmailing Case: अजमेर कांड की तरह भोपाल में रची गई साजिश? सामने आई रेप, ब्लैकमेलिंग और लव जिहाद की 5वीं छात्रा

हैरानी की बात है कि FIR दर्ज हुए एक महीने से अधिक बीत चुका है, लेकिन अभी तक एक आरोपी फरार चल रहा है. माना जा रहा है कि भोपाल पुलिस मामले से जुड़ी आधी कहानी से अंजान है या या फिर सब कुछ जानते हुए अंजान बनने की कोशिश कर रही है.

क्लब 90 पर बुलडोजर चलाकर पुलिस और प्रशासन की टीम खूब लूट रही वाहवाही

उल्लेखनीय है भोपाल नगर निगम में स्थित क्लब 90 पर बुलडोजर चलाकर पुलिस और प्रशासन ने खूब वाहवाही लूटी, लेकिन अब इस कार्रवाई के पीछे षड्यंत्र की बू आ रही है, क्योंकि क्लब 90 के कथित मालिक शारिक मछली और शारिक मछली से आज तक पुलिस ने न ही पूछताछ कर पाई है और न ही जांच में शामिल कर पाई है.

बिना साक्ष्य जुटाए फोरेंसिक टीम बुलाए बुलडोज़र चला पुलिस ने सबूत मिटाए

रिपोर्ट कहती है कि पुलिस महिला आयोग की टीम को जांच के लिए क्लब 90 लेकर गई, लेकिन बिना साक्ष्य जुटाए और फोरेंसिक टीम बुलाए बुलडोज़र चलवा कर साक्ष्य मिटा दिया. अब आयोग इस कार्रवाई पर भी सवाल उठा रही है. मामले में पुलिस अभी भी कड़ी कार्रवाई के सपने दिखा रही है, लेकिन अब उसकी कार्रवाई खुद कटघरे में खड़ी है.

Devdiscouse

NHRC Pushes for Urgent Action on Supreme Court Directives to Eliminate Manual Scavenging

https://www.devdiscourse.com/article/law-order/3413669-nhrc-pushes-for-urgent-action-on-supreme-court-directives-to-eliminate-manual-scavenging

The National Human Rights Commission (NHRC) urges states and Union Territories to implement Supreme Court directives from a 2023 verdict aimed at eradicating manual scavenging. The NHRC emphasizes the practice's violation of human rights and recommends measures for real-time compliance, education, and accountability to tackle the issue.

The National Human Rights Commission (NHRC) has issued an urgent call to action, writing to all states and Union Territories to ensure the 'immediate implementation' of Supreme Court directives aimed at eradicating manual scavenging. The directives stem from a landmark 2023 verdict.

In their correspondence, the NHRC stipulates a range of measures to be adopted by authorities, highlighting the establishment of 'robust monitoring systems' to guarantee real-time compliance and deterrence. Officials confirmed that an action taken report is expected within eight weeks.

The NHRC underscores the human rights implications of manual scavenging, a practice declared a 'grave violation' of basic dignities. Despite constitutional and legal bans, the NHRC reports continuing occurrences in major cities, prompting recommendations for education, judiciary outreach, and accountability checks.

Orrisa Post

NHRC seeks ATR from Odisha, Jharkhand on tribal issues

https://www.orissapost.com/nhrc-seeks-atr-from-odisha-jharkhand-on-tribal-issues/

Kendrapara: The National Human Rights Commission (NHRC) has sought an action-taken report (ATR) from the Chief Secretaries of Odisha and Jharkhand regarding issues of displacement, tribal land alienation, deforestation, and the overall impact on tribal populations caused by prolonged inaction and negligence by state authorities.

While hearing a plea filed by human rights activist Radhakanta Tripathy, the commission Tuesday directed the authorities to submit the ATR within 15 days. In his petition, Tripathy highlighted the severe and long-standing impact of tribal land alienation in both states, affecting more than one lakh tribal individuals.

He brought attention to systemic exploitation through manipulation of land records, widespread deforestation, and mass displacement resulting from development projects.

These factors, he argued, have deprived tribal communities of their primary livelihoods, cultural identity, and legal land rights.

Tripathy urged the commission to intervene by investigating the root causes of land alienation, enforcing protective policies, and ensuring meaningful rehabilitation for the affected communities.

In its observations, the NHRC stated, “The commission is of the considered view that the allegations levelled in the complaint constitute serious violations of the human rights of the victims.”

The petitioner also called upon the NHRC to conduct a comprehensive survey and research, and to provide recommendations to the government on the critical issues faced by internally displaced persons due to internal conflicts, wildlife sanctuaries, and protected areas.

Furthermore, Tripathy urged the commission to advocate for the enactment of a national law addressing displacement and tribal land alienation, covering all categories of displacements, and ensuring the implementation of tribal welfare policies across India.

Global Green News

NHRC Urges States To Enforce Supreme Court Ban On Manual Cleaning Of Hazardous Waste

https://globalgreenews.com/2025/05/15/nhrc-urges-states-to-enforce-supreme-court-ban-on-manual-cleaning-of-hazardous-waste/

The National Human Rights Commission (NHRC) has urged all states the immediately implement the Supreme Court's 14 directives to eliminate the practice of manual cleaning of hazardous waste.

In view of the continued practice of manual cleaning of hazardous waste, the Commission wrote to all the Chief Secretaries and Administrators of States and Union Territories, asking them to ensure the immediate implementation of the directives issued by the apex court in its landmark 2023 judgement.

The Commission noted that the practice constitutes a grave violation of human rights, especially the right to life with dignity and equality before the law. The Commission observed that despite the constitutional and legal safeguards, manual cleaning of hazardous waste continues to be reported in certain parts of the country.

A complete ban on manual scavenging was announced by the Supreme Court on 29th January this year in six major cities – Delhi, Mumbai, Chennai, Kolkata, Bengaluru, and Hyderabad.

NHRC has recommended the wide dissemination of the prohibition of manual scavenging and relevant judicial directives among stakeholders, including local authorities, contractors, and the general public. It has also recommended sensitisation programmes for government officials, sanitation workers, and communities on the legal, social, and human rights dimensions of manual scavenging.

The Commission has also called for the establishment of robust monitoring systems to ensure real-time compliance and deterrence. It said there must be regular follow-ups and review mechanisms to track progress, identify implementation gaps, and ensure accountability at all levels.

The Mooknayak

NHRC Urges States to Implement Supreme Court's Directives to End Manual Scavenging

https://en.themooknayak.com/governance/nhrc-urges-states-to-implement-supreme-courts-directives-to-end-manual-scavenging

Authorities have been directed to submit action taken reports within eight weeks to demonstrate compliance with the Supreme Court's directives.

New Delhi- The National Human Rights Commission (NHRC), India, has called for the immediate implementation of 14 directives issued by the Supreme Court in its 2023 judgment (Dr. Balram Singh v/s Union of India, 2023 INSC 950) to eradicate the caste-based and inhuman practice of manual scavenging and hazardous sewer cleaning.

In a letter to Chief Secretaries and Administrators of all States and Union Territories, the NHRC emphasized that the continued practice violates fundamental human rights, including the right to life with dignity and equality before the law.

Despite constitutional safeguards, legal protections, and a Supreme Court ban on manual scavenging in six major cities—Delhi, Mumbai, Chennai, Kolkata, Bengaluru, and Hyderabad—announced on January 29, 2025, the NHRC noted that manual cleaning of hazardous waste persists in parts of the country.

To address this, the NHRC has recommended immediate measures, including widespread dissemination of the prohibition and judicial directives among stakeholders such as local authorities, contractors, and the public. It also called for sensitisation programmes for government officials, sanitation workers, and communities to highlight the legal, social, and human rights dimensions of manual scavenging.

The NHRC further stressed the need for robust monitoring systems to ensure real-time compliance and deterrence, alongside regular follow-ups and review mechanisms to track progress, identify gaps, and ensure accountability at all levels.

Authorities have been directed to submit action taken reports within eight weeks to demonstrate compliance with the Supreme Court's directives.

Hindustan Times

NHRC writes to states, Union Territories on ending manual scavenging

https://www.hindustantimes.com/india-news/nhrc-writes-to-states-union-territories-on-ending-manual-scavenging-101747335618466.html

New Delhi, The NHRC has written to all states and Union Territories asking them to ensure "immediate implementation" of directives issued by the Supreme Court in a 2023 verdict, aimed at eradicating manual scavenging and hazardous sewer cleaning.

The rights panel has recommended a slew of measures to authorities, including the establishment of "robust monitoring systems to ensure real-time compliance and deterrence", the rights panel said on Thursday.

The National Human Rights Commission has also asked the authorities to submit an action taken report within eight weeks, officials said.

In view of the continued practice of manual cleaning of hazardous waste, the NHRC, in a letter to all the chief secretaries and administrators of states and Union Territories, has "asked to ensure the immediate implementation of the 14 directives issued by the Supreme Court in its landmark 2023 judgment , aimed at eradicating the inhuman and caste-based practice of manual scavenging and hazardous sewer cleaning," it said in a statement.

The commission has noted that the practice constitutes a "grave violation of human rights", especially the right to life with dignity and equality before the law.

The NHRC has observed that despite the constitutional and legal safeguards, as well as a complete ban announced by the Supreme Court in January 2025 in six major cities Delhi, Mumbai, Chennai, Kolkata, Bengaluru, and Hyderabad manual cleaning of hazardous waste "continues to be reported in certain parts of the country".

Therefore, the NHRC has recommended the immediate implementation of measures including wide dissemination of the prohibition of manual scavenging and relevant judicial directives among stakeholders, including local authorities, contractors, and the general public, it said.

Other measures include sensitisation programmes for government officials, sanitation workers, and communities on the legal, social, and human rights dimensions of manual scavenging; and regular follow-ups and review mechanisms to track progress, identify implementation gaps, and ensure accountability at all levels.

The mooknayak

NHRC ने कहा—मैनुअल स्कैवेंजिंग समाप्त करने के लिए सभी राज्य सुप्रीम कोर्ट के निर्देशों को लागू करें

https://www.themooknayak.com/bharat/nhrc-urges-states-to-implement-supreme-courts-directives-to-end-manual-scavenging

15 मई को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों और प्रशासकों को लिखे पत्र में एनएचआरसी ने जोर देकर कहा कि इस प्रथा का जारी रहना मौलिक मानवाधिकारों, विशेष रूप से सम्मान के साथ जीवन और कानून के समक्ष समानता के अधिकार का गंभीर उल्लंघन है।

नई दिल्ली- राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने सुप्रीम कोर्ट के 2023 के ऐतिहासिक फैसले (डॉ. बलराम सिंह बनाम भारत संघ, 2023 INSC 950) में जारी 14 निर्देशों को तत्काल लागू करने का आह्वान किया है, ताकि मैनुअल स्कैवेंजिंग और खतरनाक सीवर सफाई की अमानवीय और जाति-आधारित प्रथा को समाप्त किया जा सके।

15 मई को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों और प्रशासकों को लिखे पत्र में एनएचआरसी ने जोर देकर कहा कि इस प्रथा का जारी रहना मौलिक मानवाधिकारों, विशेष रूप से सम्मान के साथ जीवन और कानून के समक्ष समानता के अधिकार का गंभीर उल्लंघन है।

एनएचआरसी ने नोट किया कि संवैधानिक सुरक्षा, कानूनी प्रावधानों और 29 जनवरी 2025 को सुप्रीम कोर्ट द्वारा छह प्रमुख शहरों—दिल्ली, मुंबई, चेन्नई, कोलकाता, बेंगलुरु और हैदराबाद—में मैनुअल स्कैवेंजिंग पर प्रतिबंध की घोषणा के बावजूद देश के कुछ हिस्सों में खतरनाक कचरे की मैनुअल सफाई अब भी जारी है।

इस मुद्दे को संबोधित करने के लिए, एनएचआरसी ने तत्काल उपायों की सिफारिश की है, जिसमें स्थानीय अधिकारियों, ठेकेदारों और आम जनता जैसे हितधारकों के बीच प्रतिबंध और न्यायिक निर्देशों का व्यापक प्रसार शामिल है। आयोग ने सरकारी अधिकारियों, स्वच्छता कर्मचारियों और समुदायों के लिए मैनुअल स्कैवेंजिंग के कानूनी, सामाजिक और मानवाधिकार आयामों पर जागरूकता कार्यक्रम आयोजित करने का भी आह्वान किया है।

एनएचआरसी ने वास्तविक समय में अनुपालन और निवारण सुनिश्चित करने के लिए मजबूत निगरानी प्रणालियों की स्थापना पर जोर दिया, साथ ही प्रगति को ट्रैक करने, कार्यान्वयन में कमियों की पहचान करने और सभी स्तरों पर जवाबदेही सुनिश्चित करने के लिए नियमित अनुवर्तन और समीक्षा तंत्र की आवश्यकता बताई।

प्राधिकरणों को सुप्रीम कोर्ट के निर्देशों के अनुपालन को प्रदर्शित करने के लिए आठ सप्ताह के भीतर कार्रवाई रिपोर्ट जमा करने का निर्देश दिया गया है।

The Hitavada

Rape and Love Jihad Case: Farhan Khan sent to judicial custody; NHRC probes investigation lapses

https://www.thehitavada.com/Encyc/2025/5/15/Rape-and-Love-Jihad-Case--Farhan-Khan-sent-to-judicial-custody;-NHRC-probes-investigation-lapses.html

In a significant development in the Bhopal private college rape and blackmail case, the prime accused, Farhan Khan, has been remanded to judicial custody until May 26, following his court appearance via video conferencing. Concurrently, a National Human Rights Commission (NHRC) team has launched an investigation into the case, raising concerns over deficiencies in the initial police probe and signalling a deeper inquiry into the funding sources behind the accused. Farhan Khan, implicated in serious charges including rape, blackmail, and alleged ‘Love Jihad’ at a private college, faced court proceedings on May 13 after his prior custody period ended. Due to the absence of POCSO Court Judge Neelam Mishra, the hearing was conducted before Special Judge Pallavi Dwivedi. Khan, accused of assaulting a minor among other victims, faces charges under the Protection of Children from Sexual Offences (POCSO) Act, Bharatiya Nyaya Sanhita, Information Technology Act, and Madhya Pradesh Freedom of Religion Act. He was initially detained on April 30 by Bagsewania police following interrogations.

The NHRC team, led by member Priyank Kanungo, arrived in Bhopal from Delhi on Tuesday evening to conduct a two-day investigation. The team has criticised the Bhopal police’s preliminary investigation as “incomplete,” pointing to lapses such as inadequate forensic analysis and failure to interrogate the accused’s family or probe their lavish lifestyles, including the use of expensive vehicles. Kanungo questioned the hasty demolition of structures linked to the accused, like Farhan’s Club 90 restaurant, without proper evidence collection, calling it “reckless.” The NHRC aims to uncover the funding sources behind the accused, suspecting external networks or influences, including the role of certain madrasas. The team will visit the private college, Technocrats Institute of Technology, and Club 90 to gather evidence, with the possibility of filing new FIRs based on findings. The case, which has sparked widespread outrage and protests across Bhopal, involves allegations of a systematic racket targeting Hindu female students. Farhan, along with associates Sahil Khan, Ali, Saad, Nabeel, and fugitive Abrar, allegedly lured victims into relationships, sexually assaulted them, and blackmailed them using recorded videos.

Five accused have been arrested, with Ashoka Garden police sending Farhan, Nabeel, and Ali to jail on May 6, while Jahangirabad police interrogated Sahil and Saad. Abrar remains at large, with a Rs. 20,000 reward for information leading to his arrest. The NHRC’s involvement, prompted by complaints of sedation, assault, and forced conversions, underscores the case’s gravity. Seven victims have been identified, with

expectations of more emerging. Chief Minister Mohan Yadav has vowed strict action, emphasising zero tolerance for such crimes. The investigation continues to unravel the network behind this disturbing case, with the NHRC's findings likely to shape further legal actions. Speaking to the media, NHRC member Priyank Kanungo, leading a three-member team probing the Bhopal private college rape and blackmail case, outlined key concerns and directives.

"The NHRC has received complaints about a group of Hindu female students being targeted with sexual abuse and drug addiction, blackmailed with obscene videos, and coerced into religious conversions. While some victims have come forward, we suspect the victim count may exceed a dozen. We urge anyone with information to approach our team," Kanungo stated. He expressed dissatisfaction with the police investigation, urging a deeper probe into the accused's funding sources. "The accused used expensive bikes and spent lavishly to lure victims. Police must seize these assets and trace the money trail for potential money laundering or Hawala links," he said. Kanungo also criticised the lack of evidence collection from Club 90's six cabins before its demolition, noting its role as a student hangout linked to drug use. He highlighted local individuals facilitating college admissions for cash and influencing students, calling for scrutiny of their activities and the local police's inaction.

Jagran Josh

Today's School Assembly Headlines (16 May 2025): NHRC Pushes for Manual Scavenging Ban Enforcement; Sensex Falls 140 pts, Trump Signs $243.5B Qatar Deals with Other News

https://www.jagranjosh.com/articles/school-assembly-news-headlines-today-16-may-2025-nhrc-pushes-for-manual-scavenging-ban-enforcement-sensex-falls-140-pts-trump-signs-2435b-qatar-deals-and-other-news-1747327953-1?ref=list_art

News Headlines 16 May 2025: Today's school assembly headlines include NHRC Urges States to Enforce Supreme Court Ban on Manual Cleaning of Hazardous Waste, Sensex falls 140 points, Nifty slips 21, US President Trump secures $243.5 billion in economic deals during Qatar visit along with other national, international, Business and sports news and thought of the day quote at Jagran Josh.

School News Headlines for Today May 16, 2025: School assemblies frequently feature significant news, expanding students' knowledge beyond daily lessons. These updates cover global events, local news, and school activities, fostering a broader understanding of the world. Paying attention to this news promotes critical thinking by illustrating the interconnectedness of events and their potential impact. Utilizing credible sources such as All India Radio ensures students receive dependable information, keeping them informed and enhancing their comprehension of current affairs. A comprehensive list of headlines is provided below.

DD News

एनएचआरसी ने भारत ने 2-सप्ताह का ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम किया शुरू

https://ddnews.gov.in/nhrc-india-launches-2-week-online-short-term-internship-programme/

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने बुधवार को अपना 2-सप्ताह का ऑनलाइन अल्पकालिक इंटर्नशिप (ओएसटीआई) कार्यक्रम शुरू किया। इस कार्यक्रम में भाग लेने के लिए 21 राज्यों और केंद्र शासित प्रदेशों के विभिन्न शैक्षणिक विषयों के विश्वविद्यालयीन स्तर के 1,795 आवेदकों में से 80 छात्रों को चुना गया है। दो सप्ताह के इस कार्यक्रम का उद्देश्य देश में मानवाधिकारों के प्रचार और संरक्षण की व्यापक समझ प्रदान करना है।

21 राज्यों एवं केंद्र शासित प्रदेशों के 1,795 आवेदकों में से 80 छात्रों को कार्यक्रम के लिए चुना गया।

ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम विविध शैक्षणिक पृष्ठभूमि के छात्रों को मानवाधिकार चुनौतियों से निपटने के लिए आवश्यक ज्ञान और कौशल से लैस करने के लिए डिज़ाइन किया गया है। इंटरेक्टिव सत्रों और आकर्षक गतिविधियों के माध्यम से प्रशिक्षुओं को अंतर्राष्ट्रीय मानवाधिकार कानून, भारत के लिए विशिष्ट मानवाधिकार मुद्दों और प्रभावी वकालत रणनीतियों की गहरी समझ हासिल होगी।

राष्ट्रीय मानवाधिकार आयोग, भारत के महासचिव,भरत लाल ने अपने संबोधन में कहा कि युवा भारत की 5,000 साल पुरानी सभ्यतागत लोकाचार, सहानुभूति, करुणा और न्याय के पथ-प्रदर्शक हैं। उन्होंने छात्रों से न्याय, समानता और सम्मान के राजदूत के रूप में सेवा करने का आग्रह किया और उन्हें भारत के संवैधानिक ढांचे को समझने और सभी के मानवाधिकारों और सम्मान की वकालत करने के लिए इस अवसर का लाभ उठाने के लिए प्रोत्साहित किया।

उन्होंने छात्रों से प्रतिक्रिया पर चिंतन पर ध्यान केंद्रित करने और जीवन के उद्देश्य की खोज के साधन के रूप में विशेषज्ञों से सीखने के अवसर का सर्वोत्तम उपयोग करने का भी आग्रह किया। उन्होंने इस ऑनलाइन कार्यक्रम के उद्देश्य को भी समझाया ताकि दूरदराज के क्षेत्रों के वे छात्र, जो दिल्ली की यात्रा नहीं कर सकते और यहां नहीं रह सकते, मानवाधिकारों के विभिन्न पहलुओं के बारे में सीख सकें।

भरत लाल ने छात्रों से मानवाधिकारों की रक्षा और संवर्धन के लिए खुद को तैयार करने के लिए इस अवसर का पूरा लाभ उठाने की अपील की।

वहीं, एनएचआरसी, भारत के संयुक्त सचिव समीर कुमार ने इंटर्नशिप कार्यक्रम और सावधानीपूर्वक तैयार किए गए पाठ्यक्रम का अवलोकन दिया। इसमें व्याख्यान, टीम और व्यक्तिगत प्रतियोगिताएं जैसे समूह अनुसंधान परियोजना प्रस्तुति, पुस्तक समीक्षा और भाषण प्रतियोगिता और तिहाड़ जेल जैसे संस्थानों के आभासी दौरे शामिल हैं, जो मानवाधिकारों की वास्तविकताओं के बारे में प्रत्यक्ष जानकारी प्रदान करते हैं। लेफ्टिनेंट कर्नल वीरेंद्र सिंह कार्यक्रम के पाठ्यक्रम समन्वयक हैं। (PIB)

One India

एनएचआरसी ने हाथ से मैला ढोने की प्रथा को समाप्त करने के लिए राज्यों से तत्काल कार्रवाई का आह्वान किया

https://hindi.oneindia.com/news/india/nhrc-urges-states-to-end-manual-scavenging-011-1295031.html

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सभी राज्यों और केंद्र शासित प्रदेशों से 2023 के सर्वोच्च न्यायालय के फैसले के निर्देशों को तुरंत लागू करने का आग्रह किया है जिसका उद्देश्य मैनुअल स्कैवेंजिंग और खतरनाक सीवर सफाई को समाप्त करना है। गुरुवार को जारी एक बयान के अनुसार, NHRC की सिफारिशों में वास्तविक समय अनुपालन और निवारक उपायों को सुनिश्चित करने के लिए मजबूत निगरानी प्रणालियों की स्थापना शामिल है।

NHRC ने अधिकारियों से आठ सप्ताह के भीतर कार्रवाई की गई रिपोर्ट प्रस्तुत करने का अनुरोध किया है। सभी मुख्य सचिवों और प्रशासकों को संबोधित आयोग के पत्र में सर्वोच्च न्यायालय के 2023 के ऐतिहासिक फैसले डॉ. बलराम सिंह बनाम भारत संघ, 2023 INSC 950 के 14 निर्देशों के तत्काल कार्यान्वयन पर जोर दिया गया है। यह फैसला मैनुअल स्कैवेंजिंग और खतरनाक सीवर सफाई के अमानवीय और जातिगत अभ्यास के उन्मूलन को लक्षित करता है।

NHRC इस बात पर प्रकाश डालता है कि यह प्रथा मानवाधिकारों का गंभीर उल्लंघन है, विशेष रूप से गरिमा के साथ जीवन का अधिकार और कानून के समक्ष समानता। संवैधानिक और कानूनी सुरक्षा उपायों के बावजूद, साथ ही जनवरी 2025 में छह प्रमुख शहरों - दिल्ली, मुंबई, चेन्नई, कोलकाता, बेंगलुरु और हैदराबाद में सर्वोच्च न्यायालय द्वारा घोषित पूर्ण प्रतिबंध के बावजूद - कुछ क्षेत्रों में खतरनाक कचरे की मैनुअल सफाई जारी है।

NHRC तत्काल कार्यान्वयन के लिए कई उपायों की सिफारिश करता है। इनमें स्थानीय अधिकारियों, ठेकेदारों और आम जनता जैसे हितधारकों के बीच मैनुअल स्कैवेंजिंग और संबंधित न्यायिक निर्देशों के निषेध का व्यापक प्रसार शामिल है। इसके अतिरिक्त, सरकारी अधिकारियों, स्वच्छता कर्मचारियों और समुदायों के लिए संवेदीकरण कार्यक्रमों की सलाह दी जाती है ताकि मैनुअल स्कैवेंजिंग के कानूनी, सामाजिक और मानवाधिकार आयामों को संबोधित किया जा सके।

प्रगति पर नज़र रखने, कार्यान्वयन अंतराल की पहचान करने और सभी स्तरों पर जवाबदेही सुनिश्चित करने के लिए नियमित अनुवर्ती कार्रवाई और समीक्षा तंत्र का भी सुझाव दिया गया है। ये कदम पूरे भारत में इस प्रथा के उन्मूलन के प्रति प्रतिबद्धता को मजबूत करने का लक्ष्य रखते हैं।

NHRC वास्तविक समय अनुपालन के लिए मजबूत निगरानी प्रणालियों की स्थापना के महत्व पर जोर देता है। इस तरह के सिस्टम उल्लंघनों को रोकने और सर्वोच्च न्यायालय के निर्देशों का पालन सुनिश्चित करने के लिए महत्वपूर्ण हैं। आयोग की सिफारिशें इस चल रहे मुद्दे को प्रभावी ढंग से संबोधित करने के लिए व्यापक उपायों की आवश्यकता पर जोर देती हैं।

इन निर्देशों और सिफारिशों को लागू करके, अधिकारी मैनुअल स्कैवेंजिंग और खतरनाक सीवर सफाई प्रथाओं को समाप्त करने की दिशा में काम कर सकते हैं। कार्रवाई के लिए NHRC का आह्वान मानवाधिकारों को बनाए रखने और स्वच्छता कार्य में शामिल सभी व्यक्तियों के लिए गरिमा सुनिश्चित करने के प्रति इसकी प्रतिबद्धता को दर्शाता है।

The Sootr

भोपाल में हिंदू लड़कियों से दरिंदगी का मामला, आरोपियों के घर की महिलाओं की चुप्पी पर सवाल

https://thesootr.com/state/madhya-pradesh/bhopal-girls-rape-case-nhrc-questions-women-role-and-probe-9072085

भोपाल में हिंदू लड़कियों से सुनियोजित दुष्कर्म और ब्लैकमेल के मामले ने एक नया मोड़ लिया है। राष्ट्रीय मानवाधिकार आयोग ने इस प्रकरण की जांच शुरू की है और खासतौर पर आरोपियों के घरों की महिलाओं की भूमिका पर गंभीर सवाल उठाए हैं।

MP News : मध्य प्रदेश की राजधानी भोपाल में हिंदू छात्राओं से दुष्कर्म, ब्लैकमेल मामले पर राष्ट्रीय मानवाधिकार आयोग ने गंभीर सवाल उठाए हैं। आयोग की टीम सदस्य प्रियंक कानूनगो के नेतृत्व में जांच के लिए भोपाल पहुंची और पुलिस की कार्रवाई पर नाराजगी जताई। कानूनगो ने मुख्य आरोपी फरहान खान की बहन जोया खान की भूमिका को उजागर करते हुए सभी आरोपियों के घर की महिलाओं से पूछताछ की मांग की। क्लब 90 के छह कमरों को ध्वस्त किए जाने से पहले फॉरेंसिक साक्ष्य क्यों नहीं जुटाए गए, इस पर भी आयोग ने सवाल किया।

टीम को मनी लॉन्ड्रिंग और संगठित फंडिंग की आशंका है। आयोग ने कहा कि पीड़ित छात्राओं को नशा देकर रेप किया गया और वीडियो बनाकर उन्हें ब्लैकमेल किया गया। पीड़िताओं ने अपनी जान को खतरा बताया और पुनर्वास की कमी की शिकायत की। यह मामला अब मानवाधिकार उल्लंघन और सांप्रदायिक शोषण दोनों की तरफ इशारा करता है।

जोया खान पर NHRC की सख्ती

आयोग के अनुसार, मुख्य आरोपी फरहान खान की बहन जोया खान ने अपने ही घर में पीड़ित छात्राओं से दुष्कर्म करवाया। इस आरोप के सामने आने के बाद यह जरूरी हो गया है कि आरोपी परिवार की सभी महिलाओं की भूमिका की गंभीरता से जांच की जाए। आयोग ने इस पहलू को नजरअंदाज किए जाने पर पुलिस को कठघरे में खड़ा किया है।

क्लब 90 की फॉरेंसिक जांच क्यों नहीं की गई?

आयोग की टीम ने क्लब 90 पर हुई कार्रवाई को लेकर भी पुलिस पर सवाल दागे। प्रियंक कानूनगो ने कहा कि क्लब 90 के जिन छह कमरों को ध्वस्त किया गया, उनसे पहले फॉरेंसिक सबूत क्यों नहीं लिए गए? क्या यह जानबूझकर किसी को बचाने का प्रयास था? यह क्लब कथित रूप से उन गतिविधियों का अड्डा था जहां हिंदू लड़कियों को बहला-फुसलाकर ले जाया जाता था।

फाडग आर मना लगान्ड्रग का जाच का माग

NHRC ने इस पूरे नेटवर्क के पीछे संगठित फंडिंग और मनी लॉन्ड्रिंग की आशंका जताई है। आयोग ने विशेष रूप से 'शारिक मछली नामक व्यक्ति की भूमिका की जांच पर जोर दिया। साथ ही, अपराध में

प्रयुक्त वाहनों और संपत्तियों को जब्त करने की आवश्यकता भी जताई। यह मामला अब केवल यौन अपराध नहीं, बल्कि आर्थिक और कानूनी जटिलताओं से भी जुड़ता जा रहा है।

पीड़ित छात्राओं का पुनर्वास

आयोग के पास अप्रैल के अंतिम सप्ताह में शिकायतें पहुंचीं थीं कि छात्राओं को नशा देकर उनसे दुष्कर्म किया गया। जिन लड़कियों ने आयोग से संपर्क किया, उनका कहना है कि उन्हें अभी भी जान का खतरा है और उनका समुचित पुनर्वास नहीं हो पाया है। दो पीड़िताएं अनाथ हैं, जिससे उनकी स्थिति और भी संवेदनशील बन जाती है। यह मामला मानवाधिकार उल्लंघन है।

कांग्रेस और समाज का बढ़ता दबाव

मामले को लेकर समाज और राजनीतिक दलों का भी दबाव बढ़ रहा है। सरकार की चुप्पी और पुलिस की धीमी कार्रवाई पर सवाल खड़े हो रहे हैं। राष्ट्रीय महिला आयोग पहले ही इस मामले की जांच कर चुका है और अब NHRC की एंट्री ने इसे राष्ट्रीय स्तर का संवेदनशील प्रकरण बना दिया है। सवाल अब केवल इंसाफ का नहीं, बल्कि प्रशासनिक पारदर्शिता और जवाबदेही का भी है।

Kadwaghut

भोपाल में हिंदू लड़कियों से दुष्कर्म और ब्लैकमेल के मामले में राष्ट्रीय मानवाधिकार आयोग ने जांच की शुरू

https://www.kadwaghut.com/?p=222644

भोपाल

भोपाल में हिंदू लड़कियों से सुनियोजित तरह से दुष्कर्म और उसका वीडियो बनाकर उन्हें ब्लैकमेल करने के प्रकरण की जांच राष्ट्रीय मानवाधिकार आयोग ने भी शुरू कर दी है। बुधवार को आयोग की टीम सदस्य प्रियंग कानूनगो के नेतृत्व में भोपाल पहुंची और पुलिस के जांच अधिकारियों से अब तक की कार्रवाई के बारे में पूछा।

कहा कि मुख्य आरोपित फरहान खान की बहन जोया खान ने अपने मकान में हिंदू युवतियों से दुष्कर्म कराया। यह बात सामने आने के बाद सभी आरोपितों के घरों की महिलाओं की भी इस प्रकरण में भूमिका की जांच की जानी चाहिए।

कमरों को तोड़ने से पहले फारेंसिक सबूत क्यों नहीं लिए

जांच के दौरान आयोग के सदस्य कानूनगो ने पुलिस कार्रवाई पर सवाल उठाते हुए उस विवादित रेस्टोरेंट- क्लब 90 पर हुई कार्रवाई पर संदेह जताया, जहां हिंदू लड़कियों को आरोपित मुस्लिम युवक झांसा लेकर पहुंचा करते थे। कानूनगो ने पूछा कि क्लब 90 के छह कमरों को तोड़ने के पहले फारेंसिक साक्ष्य क्यों नहीं लिए गए? ऐसा करके क्या किसी को बचाने की कोशिश हो रही है?

दरअसल, समझा जा रहा है कि रेस्टोरेंट- क्लब 90 के संचालन में शामिल रहे लोग इस गिरोह को संरक्षण प्रदान कर रहे थे। यही वजह है कि नगर निगम से रेस्टोरेंट संचालन के लिए लेकर वह क्लब 90 में गेस्ट हाउस चला रहे थे और इस गेस्ट हाउस को उन्होंने अवैध रूप से छह कमरों का निर्माण करा लिया था। इसे ही पुलिस ने पिछले दिनों ध्वस्त करा दिया।

आरोपियों को फंडिंग और मनी लांड्रिंग की आशंका

टीम ने आरोपियों को फंडिंग और इसके लिए मनी लांड्रिंग की आशंका भी जाहिर की है। आयोग के सदस्य कानूनगो ने कहा कि प्रकरण में अगर शारिक मछली नाम के व्यक्ति का नाम लिया जा रहा है तो पुलिस को उसकी भूमिका की जांच जरूर करनी चाहिए।

अपराध में प्रयोग किए गए वाहनों को जब्त करने के साथ ही मकानों को भी सीज किया जाना चाहिए। बता दें कि प्रकरण में अब तक 11 आरोपियों को गिरफ्तार किया जा चुका है। मामले की जांच पिछले दिनों राष्ट्रीय महिला आयोग की टीम ने भी की थी।

छात्राओं को नशा देकर दुष्कर्म किया, पीड़िताएं बोलीं- जान का खतरा

राष्ट्रीय मानवाधिकार आयोग के सदस्य कानूनगो ने कहा कि हमारे पास अप्रैल माह के अंतिम सप्ताह में शिकायत आई थी कि कॉलेज में हिंदू लड़कियों को नशा दिया गया। फिर उनसे दुष्कर्म किया, वीडियो बनाए और उनको ब्लैकमेल किया।

हमने इस मामले में भोपाल पुलिस को तत्काल कार्रवाई कर एक रिपोर्ट आयोग को प्रस्तुत करने के निर्देश दिए। हमसे अलग-अलग पीड़िताओं ने संपर्क किया। पीड़िताओं का कहना है कि उनकी जान को खतरा है। उनका पुनर्वास ठीक तरह से नहीं हो रहा है। सबसे अधिक गंभीर बात यह है कि दो पीड़िताएं अनाथ है। इन लड़कियों को धर्म के आधार पर निशाना बनाकर उनसे दुष्कर्म किया गया।

News on Air

राष्ट्रीय मानवाधिकार आयोग-एनएचआरसी ने जहरीले कचरे की हाथ से सफाई की प्रथा को समाप्त करने के लिए सभी राज्यों से आग्रह किया है

https://www.newsonair.gov.in/hi/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5%E0%A4%BE%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AF-17/

राष्ट्रीय मानवाधिकार आयोग-एनएचआरसी ने जहरीले कचरे की हाथ से सफाई की प्रथा को समाप्त करने के लिए सुप्रीम कोर्ट के 14 निर्देशों के तत्काल कार्यान्वयन के लिए सभी राज्यों से आग्रह किया है। आयोग ने राज्यों और केंद्र शासित प्रदेशों के सभी मुख्य सचिवों और प्रशासकों को पत्र लिखकर उनसे अपने ऐतिहासिक 2023 के फैसले में सर्वोच्च न्यायालय द्वारा जारी निर्देशों का तत्काल कार्यान्वयन सुनिश्चित करने के लिए कहा।

आयोग ने कहा कि यह प्रथा मानवाधिकारों, विशेष रूप से सम्मान के साथ जीवन जीने के अधिकार और कानून के समक्ष समानता के अधिकार का गंभीर उल्लंघन है। आयोग ने पाया कि संवैधानिक और कानूनी सुरक्षा उपायों के बावजूद, देश के कुछ हिस्सों में जहरीले कचरे की हाथ से सफाई की खबरें आती रहती हैं। सर्वोच्च न्यायालय ने इस साल 29 जनवरी को छह प्रमुख शहरों – दिल्ली, मुंबई, चेन्नई, कोलकाता, बेंगलुरु और हैदराबाद में हाथ से मैला उठाने की प्रथा पर पूर्ण प्रतिबंध की घोषणा की थी।